CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 12 SEP 1988

| IA I IN | APPLICATION NO. | 868 | /87(F |
|---------|-----------------|-----|-------|
| | • | | |
| | W.P. NO. | | |

Applicant(s)

Shri K.A. Hafeez

V/s The Secre

The Secretary, M/o Home Affairs, New Delhi & 3 Ors

- 1. Shri K.A. Hafeez
 Commandant
 Combined Homeguards & Civil
 Defence Training Institute
 Bangalore
- 2. Shri N.B. Bhat
 Advocate
 No. 545, 16-A Main, III Block
 Koramangala
 Bangalore 560 034
- The Secretary Ministry of Home Affairs North Block New Delhi - 110 001
- 4. The Chief Secretary Govt. of Karnataka DPAR (Services-I) Vidhana Soudha Bangalore - 560 001
- 5. Shri B. Muralidharan Superintendent of Police State Intelligence No. 2, Nrupatunga Road Bangalore - 560 002

6. Shri Shetty Sangappa Superintendent of Police State Intelligence Gulbarga

Respondent(s)

- 7. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001
- 8. Shri S.M. Babu
 State Govt. Advocate
 C/o Advocate General (KAT Unit)
 Commercial Complex (BDA)
 Indiranegar
 Bangalore 560 038
- 9. Shri Shivaraj Patil Advocate 'Nandi', 24, 8th Main Road Ist Cross, Vasanthanagar Bangalore - 560 052

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/JUNIEROMX ORDER
passed by this Tribunal in the above said application(s) on 1-9-88

wed in Mags

Encl : As above

DEPUTY REGISTRAR
(JUDICIAL)

In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET

IA I IN

Applicant

Respondent

K.A. Hafeez

V/s

The Secretary, M/o Home Affairs & 3 Ors

Advocate for Applicant

N.B. Bhat

Advocate for Respondent M.S. Padmarajaiah, S.M. Babu & Shivaraj Patil

Date Office Notes Orders of Tribunal KSPVE/LHARM 1.9.1988 Orders on IA No.1 - application for recalling the order: In this IA the applicant has sought for recalling our order dated 2.6.88 substantially allowing his application. Shri N.B. Bhat, learned counsel for the applicant, urges for recalling the order. We see no ground for recalling our order. We, therefore, reject IA No.1

TRUE COPY

BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated '9 JUN 1988

| APPLICATION NO | 868 | /87(F) |
|----------------|-----|--------|
| W.P. NO. | | |

<u>Applicant</u>

Shri K.A. Hafeez

V/s

Respondent
The Secretary, M/o Home Affairs, New Delhi

Tο

- Shri K.A. Hafeez
 Superintendent of Police
 Karnataka Lokayuktha
 Gulbarga
- 2. Shri Vishnu Bhat
 Advocate
 No. 545, 16-A Main, III Block
 Koramangala
 Bangalore 560 034
- The Secretary Ministry of Home Affairs North Block New Delhi - 110 001
- 4. The Chief Secretary
 Govt. of Karnataka
 DPAR (Services-I)
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- 5. Shri B. Muralidharan Superintendent of Police State Intelligence No. 2, Nrupatunga Road Bangalore - 560 002
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 Ist Cross, Vasanthanagar
 Bangalore 560 052

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

1 Hara . 6.88.

Encl : As above

DEPUTY REGISTRAR

(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 2ND DAY OF JUNE, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan, Member (A)

APPLICATION NO. 868/87

Shri K.A. Hafeez, S/o Shri K.A. Mazid, Supdt. of Police, Karnataka Lokayuktha, Gulbarga.

.. Applicant.

(Shri Vishnu Bhat, Advocate)

V .

- Union of India
 by Secretary to Government,
 M/o Home Affairs, North Block,
 New Delhi.
- State of Karnataka by the Chief Secretary to Govt. DPAR (Services-I), Vidhana Soudha, Bangalore.
- Shri B. Muralidharan, Superintendent of Police, State Intelligence, No.2, Nrupatunga Road,
- 4. Shri Shetty Sangappa, Superintendent of Police, State Intelligence, Gulbarga.

Respondents.

(Shri M.S. Padmarajaiah, C.G.S.S.C. for Respondent-1)

(Shri S.M. Babu for Respondent-2)
(Shri Shivaraj Patil, Advocate for Res.4)

This application having come up for hearing to-day,

lice-Chairman made the following:

DRDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 ('Act').



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- 2. The applicant who is a member of the Karnataka State Police Service in the cadre of Deputy Superintendents of Police (DSP) has been selected and placed in the Select List prepared by the Selection Committee (SC) of Union Public Service Commission for the year 1986-87 to the Indian Police Service (IPS) in accordance with the Indian Police Service Appointment by Promotion Regulations 1985. But not withstanding the same the applicant has sought for diverse reliefs in his application.
- 3. In A.No.567 and 634/87, which was decided by a Bench Division/of this Tribunal consisting of one of us Justice Shri K.S. Puttaswamy, Vice—Chairman and Hon'ble Shri L.H.A. Reyo, (AM) on 25.5.1988 the applicant was Respondent No.8. In those cases, this Tribunal has set aside the impuyed select list and directed the authorities to re-do the same on the finalisation of the seniority list in the cadre of DSPs. In this view, there is no necessity for us to examine this application separately and issue further directions or order to the Respondents 1 and 2. We however direct that this application shall also governed by the order made by this Tribunal on 25.5.1988 in A.No. 567 and 634/87.

Application is disposed of in the above terms.

But in the circumstances of the case, we direct the parties to bear their own costs.

Sd \-VICE-CHAÏRMAN

SHOTHUE COPY

MEMBER (A)

bsv/Mrv.

DEPUTY REGISTRAR (JDL) 7/67 CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE